

FORM A**Public Announcement**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF R K SILK MILLS INDIA LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	R K SILK MILLS INDIA LIMITED
2.	Date of incorporation of corporate debtor	21.01.1991
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Delhi and Companies Act, 1956 and rules made there-under
4.	Corporate Identity No. of corporate debtor	U18201DL1991PLC042809
5.	Address of the registered office and principal office (if any) of corporate debtor	5666/78, 1st & 3rd Floor, Regar Pura, Karol Bagh New Delhi Central Delhi DL 110005 India
6.	Insolvency commencement date in respect of corporate debtor	19 th November of 2019 (Interim Resolution Professional was intimated on 29.11.2019)
7.	Estimated date of closure of insolvency resolution process	180 days from the date of commencement of Resolution Process i.e. 18 th May, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Prashant Agrawal Registration Number: IBBI/IPA- 001/IP-P00053/2017-18/10127
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Building No. F-174, Sumer Complex, First Floor, F-106, Gautam Marg, Behind Bagadia Bhawan, C-scheme-302001, Jaipur, Rajasthan E-mail Id: ippagrawal@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Prashant Agrawal, Building No. F-174, Sumer Complex, First Floor, F-106, Gautam Marg, Behind Bagadia Bhawan, C-scheme-302001, Jaipur, Rajasthan E-mail Id: rksmcirp@gmail.com
11.	Last date for submission of claims	13.12.2019 (14 days from the date of intimation received of appointment of Interim Resolution Professional, i.e. 29.11.2019)
12.	Classes of creditors, if any, under clause (B) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per the information available with IRP
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable as per the information available with IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://ibbi.gov.in/home/downloads Physical Address: same as mentioned in point no. 10 (b) Not applicable

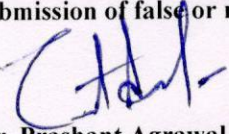
Notice is hereby given that the Hon'ble National Company Law Tribunal, Delhi IV Bench has ordered the commencement of a corporate insolvency resolution process of R K Silk Mills India Limited on 19th November, 2019; however the Interim Resolution Professional was intimated about the same on 29th November, 2019.

The creditors of R K Silk Mills India Limited are hereby called upon to submit their claims with proof on or before 13th December, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class i.e. Home Buyer in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.


Mr. Prashant Agrawal
(Interim Resolution Professional)
Registration No. IBBI/IPA-001/IP-P00053/2017-18/10127
Date: 29.11.2019
Place: Jaipur

